

ITEM NO.1501

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9233/2020

(Arising out of impugned final judgment and order dated 20-12-2019 in WPC No. 8527/2019 passed by the High Court Of Delhi At New Delhi)

NATIONAL PETROLEUM CONSTRUCTION COMPANY

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 2(2)
INTERNATIONAL TAXATION NEW DELHI & ANR.

Respondent(s)

Date : 29-07-2022 This petition was called on for hearing today.

For Petitioner(s) Mr. Bhargava V. Desai, AOR
Mr. Shivam Jasra, Adv.
Mr. Utkarsh Vats, Adv.For Respondent(s) Mr. N. Venkataraman, ASG
Mr. Akshay Amritanshu, Adv.
Mr. Shyam Gopal, Adv.
Mr. Chandra Kant Sharma, Adv.
Mr. Rashmi Malhotra, Adv.
Ms. Preeti Rani, Adv.
Mr. Raj Bahadur Yadav, AOR

Hon'ble Ms. Justice Indira Banerjee pronounced the judgment on behalf of herself, dismissing the appeal in terms of the signed reportable judgment.

Hon'ble Mr. Justice J.K. Maheshwari pronounced separate judgment, disagreeing with the views expressed by Hon'ble Ms. Justice Indira Banerjee and allowed the appeal in terms of the signed reportable judgment

Leave granted.

In view of the difference of opinion, the Registry is directed to place the matter before Hon'ble the Chief Justice of India, so

that an appropriate Bench could be constituted for hearing the matter.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed reportable judgments are placed on the file)